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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

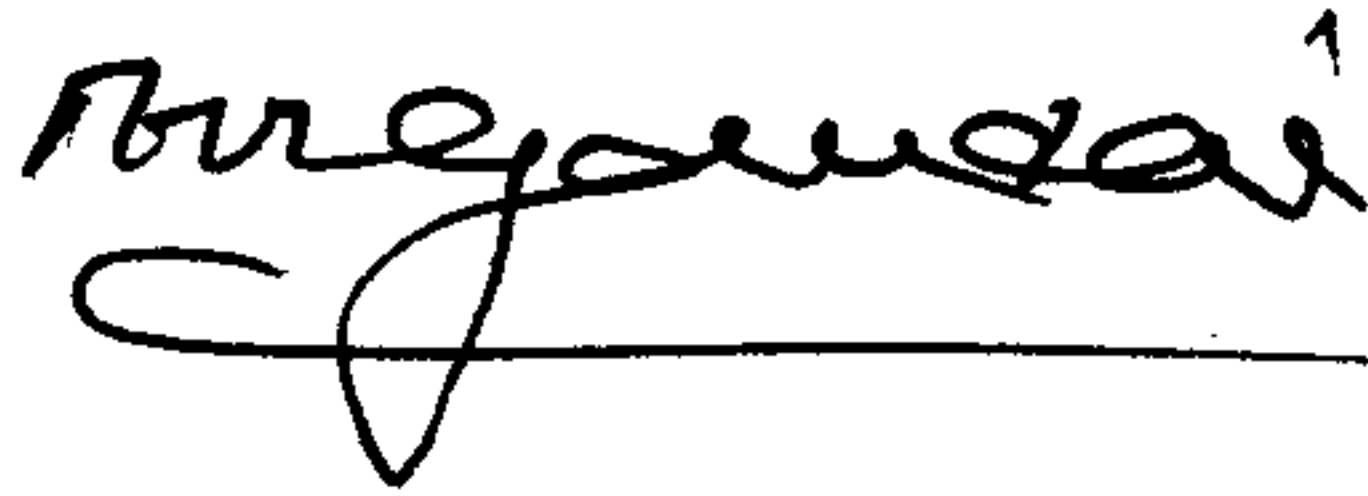
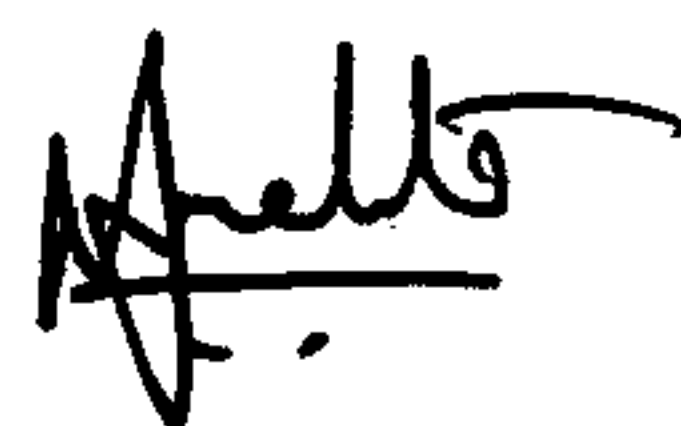
**Co. Appeal No. 212/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2018**

Name of the Company: Devang Pandya.  
(J K Agro Impex Pvt Ltd)  
V/s.  
ROC.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AMRISH GANDHI	PCS		
2.	Nachiket D. Mehta	Adv	Respondent	

**ORDER**

PCS Mr. Amrish Gandhi is present for the Appellant. Advocate Mr. Nachiket Mehta is present for the Income Tax Department.


The representation of the ROC is received.

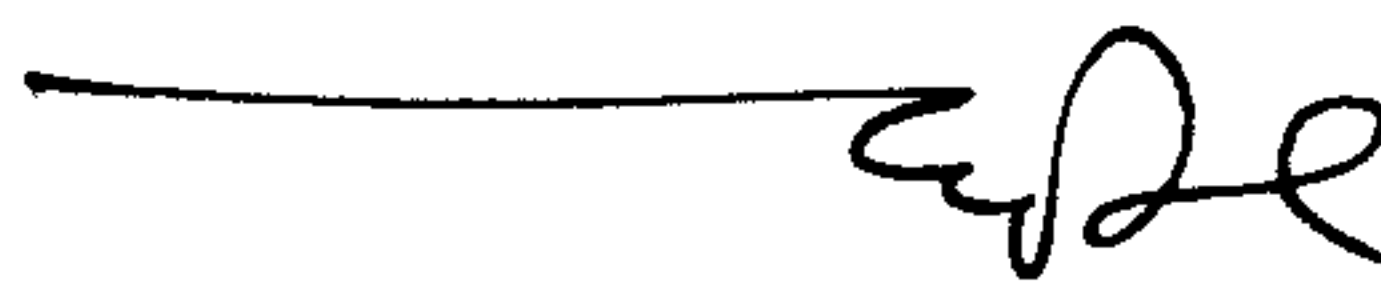
Ld. Lawyer appearing on behalf of the Income Tax Department requested for some time to file reply.

The Prayer is allowed.

The Respondent shall file its objections, if any, within two weeks by serving an advance copy to the petitioner.

List the matter on 04.09.2018

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI  
(MEMBER JUDICIAL)**

Dated this the 26<sup>th</sup> day of July, 2018.